cases of employees discharged or dismissed by employers by taking advantage of the atmosphere of emergency and without going through the due process of law and the prescribed procedures and without following the principles of natural justice and give the employees concerned a fresh opportunity to defend themselves. These instructions were given the possible publicity. The Central Organisations of employers and employees were also requested to cooperate with the Government in the matter of giving effect to the instructions of the Government. All individual representations received were taken up concerned State Governments or Central Ministries with instructions to take appropriate action in the light of the Government's instructions.

(b) and (c). Reports received from 146 Central Public Sector Undertakings indicated that 264 out of 365 affected employees have been reinstated in service. Precise information concerning the private sector is not available.

उत्तर प्रदेश में टेलीफोन द्वारा पुलिस स्टेशनों को जिलों से जोडना

2206. डा॰ महाबीपक सिंह शाक्य: क्या संचार मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के कई जिलों में जहां भ्रपराधों की संख्या भ्रधिक है पुलिस स्टेशन जिलों से टेलीफोन द्वारा सीधे जुड़े हुए नहीं हैं; भ्रौर
- (ख) यदि हां, तो ऐसे पुलिस स्टेशनों के नाम क्या हैं जो जिलों से जुड़े हुए नहीं हैं ग्रीर वहां यह सुविधा देने के बारे में क्या कार्यवाही की जा रही हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) ग्रीर (ख). उत्तर प्रदेश में जिन पुलिस स्टेशनों में भगराघों की संख्या मधिक है, उनके नाम संबार महानय को जात नहीं हैं। जिन पुलिस स्टेशनों का उनके जिला मुख्यालयों के साथ सीधा टेलीफोन सम्पर्क है, उनके बारे में सूचना एकत की जा रही है। उपलब्ध होने पर उसे सभा-पटल पर रख दिया जाएगा।

डाकघर ग्रधीक्षक की नियुक्ति

22.07. डा॰ महादीपक सिंह शाक्य: क्या संचार मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्याः डाक सेवाओं का निरोक्षण/ नियन्त्रण करने के लिए प्रत्येक जिले में एक डाक तथा तार भ्रधीक्षक की नियुक्ति की जाती है; भ्रीर
- (ख) यदि हां, तो इस नियुक्ति के लिए क्या ग्राधार भ्रपनाया जाता है भ्रीर क्या प्रत्येक जिले में नियुक्ति कर दी गई है ?

संचार मंत्रालय में राज्य मंत्री (भी नरहरि प्रसाद सुखदेव साय): (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Purchase of Oilfired Cornish Boller

2208. SHRI R. MURUGESAN: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

- (a) whether Government have made an enquiry regarding the purchase of Oilfired Cornish Boiler, referred to in reply to Unstarred Question No. 4826 on the 22nd December, 1977 especially when the programmes of the Depot were not settled;
- (b) the action taken on the persons concerned for incurring the infructuous expenditure of Rs. 78750 (excluding Sales Tax, Freight etc.) and keeping the Boiler idle for 12 years; and

(c) whether Government have examined the feasibility of using the Boiler in connection with the expansion programme of the pharmaceutical factory?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND **FAMILY** WELFARE (SHRI JAG-DAMBI PRASAD YADAV): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Role of Dentists in Rural Areas

2209. SHRI AGHAN SINGH THA-KUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any scheme prepared by Dr Goela on the role of Dentists in rural areas was discussed in annual Conference of Dentists Association of India held on January 17 in New Delhi; and
- (b) if so, the particulars of the scheme and the reaction of Government thereto?

THE MINISTER OF STATE IN the Ministry of HEALTH AND FAMILY WELFARE JAG-(SHRI DAMBI PRASAD YADAV): (a) Yes.

- (b) The main features the scheme according to the information furnished by Dentists Association of India are:
 - (i) For registration of unregistered dentists, Part (B) of the Dentists Register be opened throughout India and be closed for ever at once at a stipulated date in all the States.
 - (ii) The services of persons so registered can be utilised in rural areas under the Rural Health Scheme of the Government of India.
 - (iii) These persons may be given training for three months and supplied with dental kits.

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According to section 32(2) of the Dentists Act. 1948, the State Governments are required to appoint by a notification in the Official Gazette a date on or before which applications for registration are to be made to the Registration Tribunal constituted under section 32(1) thereof. only one date can be appointed for receiving of applications and this date is not liable to extension. It is, therefore, not possible to consider the proposal for registration of unqualified persons practising dentistry by reopening the Dentist Register throughout India. Furthermore, in the Community Health Workers Scheme of the Government of India there is no separate provision for appointment/milisation of dentists.

Written Answers

Coking coal requirements of Steel **Plants**

2210. SHRI AGHAN SINGH THA-Will the Minister of STEEL AND MINES be pleased to state:

- (a) the monthly requirement coking coal in various Steel Plants of the country; and
- (b) the coking coal supplied these plants during the last three months, plantwise?

THE MINISTER OF STATE THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The average monthly requirements of coking coal for the year 1977-78 for the steel plants are as follows:

(In 'ooo tonnes) Bhilai Steel Plant (BSP) 334 Rourkela Steel Plant (RSP). 200 Durgapur Steel Plant (DSP) (includ-186 ing DSP Washery) Bokaro Steel Plant (BSL) 264 Indian Iron & Steel Co. (IISCO) 158 218 Tata Iron & Steel Co. (TISCO) . TOTAL 1360